The Gujarat University (Extension of Term of Executive Council) Act, 1986

7 of 1986

Keyword(s):
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PART IV

Acts of the Gujarat Legislature and Ordinances promulgated and Regulations made by the Governor.

The following Act of the Gujarat Legislature having been assented to by the Governor on the 20th February, 1986 is hereby published for general information.

J. P. VASAVADA,
Secretary to the Government of Gujarat,
Legal Department.

GUJARAT ACT NO. 7 OF 1986.

(First published after having received the assent of the Governor in the "Gujarat Government Gazette" on the 21st February, 1986).

An Act to provide for extension of term of the Executive Council of the Gujarat University.

It is hereby enacted in the Thirty-seventh Year of the Republic of India as follows:

1. (1) This Act may be called the Gujarat University (Extension of Term of Executive Council) Act, 1986.

(2) It shall be deemed to have come into force on the 2nd January, 1986.
2. Notwithstanding anything contained in sub-section (2) of section 19 of the Gujarat University Act, 1949 (hereinafter referred to as "the principal Act") the term of the Executive Council of the Gujarat University which by reason of that sub-section would have expired on the 3rd January, 1986 shall not so expire but shall, subject to the other provisions of the said Act, extend up to the 2nd January, 1987.

3. (1) The Gujarat University (Extension of Term of Executive Council) Ordinance, 1986 is hereby repealed.

(2) Notwithstanding such repeal anything done or any action taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act.